

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1264
ANSWERED ON:13.08.2013
PROTECTED UNPROTECTED MONUMENTS IN DELHI
Chitthan Shri N.S.V.

Will the Minister of CULTURE be pleased to state:

- (a) the details of Centrally protected/State protected and unprotected historical monuments and buildings in the country including the National Capital Territory of Delhi, Category-wise;
- (b) the steps taken by the Government for conservation/maintenance of these monuments and buildings;
- (c) the funds allocated/expenditure incurred for the purpose during the last three years and the current year in the NCT of Delhi, monument-wise; and
- (d) the steps taken by the Government to declare Delhi as a Heritage city?

Answer

MINISTER OF CULTURE SHRIMATI CHANDRESH KUMARI KATOCH

- (a) There are 3678 monuments and archaeological sites and remains declared as centrally protected under Archaeological Survey of India. The State-wise details including Delhi are at Annexure-I. Various States have declared 3573 monuments and archaeological sites and remains as protected under their respective Acts till 2007. Details are given at Annexure-II. The Archaeological Survey of India does not maintain any data with regard to unprotected monuments.
- (b) The conservation, preservation and maintenance of centrally protected monuments is a continuous process taken up on need basis as per archaeological norms, subject to the availability of resources and priority. Yearly conservation plans are formulated to take up conservation and preservation of centrally protected monuments.
- (c) The statement showing the expenditure incurred on conservation, preservation and maintenance of centrally protected monuments/sites in the NCT of Delhi, monument-wise during the last three years and allocation for the current year is at Annexure-III.
- (d) There is no provision in the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 for declaring cities as heritage cities.